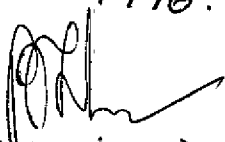


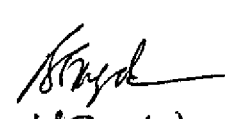
8

24) 4.12.1995.

None for the applicant.
Shri R.K. Shetty, counsel
for the respondents.

The case is adjourned
to 9.2.1996.


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)

OS

9/2/96-40

None for Applicant.
Shri R.K. Shetty, Counsel for
Respondents.

The learned Counsel for
Respondents has filed an
affidavit stating that
the direction of the
tribunal has been
implemented.

The amount has
already been deposited
in the bank and
CP - 70/95 is discharged.


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)

alip.

did 16/11/96
letter received by
applicant on 13/1/96
is placed before
personnel & orders
of.

2
2411

9/2/96
order/Judgment despatched
to Applicant/Respondent (s)
on 22/2

